

**IN THE COURT OF SH. ARUL VARMA, ADDL. SESSIONS JUDGE/
SPECIAL JUDGE, ELECTRICITY, COURT NO. 2, CENTRAL, THC**

Bail Application No. 2528/21

FIR No. 376/2021

U/s 307 IPC

P.S. Civil Lines

State Vs. Arun M Varghese

29.09.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad.

Present application u/s 439 Cr.P.C. has been moved on behalf of applicant Arun M Varghese for grant of regular bail.

Present: Sh. Balbir Singh, Ld. Addl. PP for State.

Sh. Kamal Pundir, Ld. Counsel for applicant.

Smt. Shashi Devi, mother of injured also present.

Let report of IO be called for 05.10.2021.

Order be uploaded on the website of the District Court.

**(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/29.09.2021**

**IN THE COURT OF SH. ARUL VARMA, ADDL. SESSIONS JUDGE/
SPECIAL JUDGE, ELECTRICITY, COURT NO. 2, CENTRAL, THC**

Bail Application No. 2527/21
FIR No. 532/21
U/s 380/411 IPC
P.S. Subzi Mandi
State Vs. Rakesh Kumar

29.09.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad.

Present application u/s 439 Cr.P.C. has been moved on behalf of applicant Rakesh Kumar for grant of regular bail.

Present: Sh. Balbir Singh, Ld. Addl. PP for State.

Sh. Sanjeev Bhatia, Ld. Counsel for applicant.

Let let of IO be called for 05.10.2021.

Order be uploaded on the website of the District Court.

(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/29.09.2021

**IN THE COURT OF SH. ARUL VARMA, ADDL. SESSIONS JUDGE/
SPECIAL JUDGE, ELECTRICITY, COURT NO. 2, CENTRAL, THC**

Bail Application No. 2472/21

FIR No. 515/21

U/s 186/353/506/34 IPC

P.S. Subzi Mandi

State Vs. Nanhe Koli

29.09.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad.

Present application u/s 439 Cr.P.C. has been filed on behalf of accused Nanhe Koli for grant of regular bail.

Present: Sh. Balbir Singh, Ld. Addl. PP for the State.

Sh. R.P. Tyagi, Ld. Counsel for applicant.

Reply of IO received.

ORDER ON BAIL APPLICATION

1. Vide this order, this Court shall adjudicate upon the bail application filed on behalf of the accused. Arguments were heard *in extenso*, the gist whereof is discussed hereunder.
2. Ld. Counsel for applicant / accused submitted that earlier anticipatory bail application of the applicant was rejected on 17.09.2021. He further submitted that now applicant is in J/C

since 19.09.2021. He further submitted that applicant has not previously involved in any other case. He further submitted that meter has already been installed at the premises of the applicant. He further submitted that no recovery has to be effected in this case. Thus, applicant ought to be granted bail.

3. *Per contra*, Ld. Addl. PP for the State, vehemently opposed the anticipatory bail application as per law.
4. Before adverting to the rival contentions of the parties, the facts of the present case, as alleged by the prosecution, are hereby succinctly recapitulated: It was alleged by the complainant that on 08.09.2021 at around 6:15 AM when he went to check the electricity theft in Kabir Basti they saw that electricity was being stolen from electricity poles in house no. 126, Kabir Basti through direct hook. When they got the consumer's (applicant herein) house opened, they found that applicant was stealing electricity by laying a wire on the second floor, they inspected the house through their staff including two lady officials. When they were checking the meter installed in the ground floor of that house, the residents of the house alongwith the people living around them attacked their team and also threatened them to go away with dire consequences. During the scuffle one lady police official namely ASI Jyotsna got hurt. Thus, the present FIR came to be registered.

5. A perusal of record reveals that applicant has himself surrender before the Court after dismissal of his anticipatory bail application. Further, as per the report of the IO, accused has no previous involvements. Under these circumstances, this Court is of the considered view that no purpose would be served in keeping the accused in custody any longer. Accordingly, the accused Nanhe Kohli is admitted on bail on furnishing bail bond and surety bond of Rs 10,000/- with one surety of the like amount to the satisfaction of Ld CMM/Ld. MM/Ld. Link MM/Ld. Duty MM as the case may be, subject to the following conditions:
- i. He shall not establish any contact with the complainant or any other witness, nor try threaten influence, intimidate etc. any witness.
 - ii. He shall not hamper the trial or investigation in any manner.
 - iii. He shall furnish his present and permanent address with supporting documents alongwith affidavit/undertaking to inform about any change qua the same, without any delay, to the IO/Court.
 - iv. He shall join the investigation/attend trial without default.
 - v. If he shall commit the similar offence again, then the State is at liberty to move an application for cancellation of bail.
6. Needless to say, the abovementioned observations are predicated solely on the facts as alleged, and brought forth at this juncture, and are not findings on merits, and would also have no bearing on

the merits of the case. With these conditions, and observations, the bail application stands disposed off.

7. Copy of the order be uploaded on the website of the District Court.

(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/29.09.2021

Bail Application No.2451/21
FIR No. 501/2021
P.S. Subzi Mandi
U/s IPC
State Vs. Seema

29.09.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad.

This is an application moved for accused/applicant Seema under Section 438 Cr.P.C., for grant of anticipatory bail.

Present: Sh. Balbir Singh, Ld. Addl. PP for State.
Sh. Pardeep Kadiyan, Ld. Counsel for the applicant along with the complainant.
IO/SI Vijay Singh in person.

At the outset, Ld. Counsel submits that the IO has not recorded the statement of the complainant. However, Ld. Addl. P.P. has contended that if that so be the case, then the complainant ought to have filed an affidavit in this regard.

Be that as it may, reply of the IO has been received as per which the accused has already been arrested on 24.09.2021.

Under these circumstances, the present application being infructuous stands dismissed.

Copy of the order be uploaded on the website.

(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/29.09.2021

Bail Application No.2525/21
FIR No. 0125/2021
P.S. Crime Branch
U/s 392/397/342/411/120-B/34 IPC
State Vs. Vijay Bhan Pandey

29.09.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad.

This is an application moved in behalf of accused/applicant Vijay Bhan Pandey under Section 439 Cr.P.C., for extension of interim bail.

Present: Sh. Balbir Singh, Ld. Addl. PP for State.
Sh. U.K. Giri, Ld. Counsel for the applicant/accused along with Sh. Naman Pandey, son of the accused.

Ld. Counsel has again moved an application seeking extension of interim bail granted to the accused vide Order dated 27.08.2021, which was extended again on 04.09.2021 and 09.09.2021. The accused had to surrender on 26.09.2021. However, it has been submitted by the Ld. Counsel that the accused reached Delhi on 25.09.2021 from Allahabad but fell sick as soon as he arrived, and was taken to Lady Hardinge Hospital from the railway station itself. It has been further submitted by the Ld. Counsel that he had filed the application on 25.09.2021 itself but the matter could not be listed because of certain objections raised by the Registry. Ld. Counsel has

placed on record relevant medical documents to substantiate his contentions. Son of the accused is also present today and he has submitted before the Court that his father is sick and is unable to move from the bed and has been advised complete bed rest for 10 days. Under these circumstances, taking a humanitarian view, the Interim bail is hereby extended till 12.10.2021.

Copy of the order be uploaded on the website.

(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/29.09.2021

